- (c) The data relating to unqualified medical practitioners is not centrally maintained.
- (d) Insofar as practice of allopathic system of medicine is concerned, the Indian Medical Council Act, 1956 provides that only a person with recognised qualification as per the Act can be registered as medical practitioner and any person who acts in contravention shall be punished with imprisonment or with fine or with both. The State Governments/State Medical Councils are empowered to take action under these provisions against unqualified practice of allopathic medicine.

Sanctioning of additional seats at RGIMS, Adilabad

3679. SHRI MOHD. ALI KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the State Government of Andhra Pradesh has requested the Ministry to sanction additional seats for Ongole, Kadapa and Srikakulam Districts at the Rajiv Gandhi Institute of Medical Sciences (RGIMS), Adilabad; and
 - (b) if so, the details thereof and the action taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) The Central Government/Medical Council of India has not received any proposal from the State Government of Andhra Pradesh for increase of seats/additional seats at Rajiv Gandhi Institute of Medical Sciences (RGIMS) at Kadapa, Srikakulam and Adilabad for the academic year 2011-12. However, RGIMS, Ongole has been granted permission from the academic year 2011-12 with annual intake capacity of 100 MBBS students. The intake capacity of remaining medical colleges are as under:

SI.No.	Name of college	Existing intake capacity
1.	RGIMS, Kadapa	150
2.	RGIMS, Srikakulam	100
3.	RGIMS, Adilabad	100

Opening of Ashok Paper Mill

3680. SHRI KUMAR DEEPAK DAS: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state: